RAJYA SABHA

Friday, 29th April 1955

The House met at three of the Clock MR. DEPUTY CHAIRMAN in the Chair.

DISCUSSION ON THE PRESS COMMISSION'S REPORT

SHRI BHUPESH GUPTA (West Bengal); Sir, I rise on a point of submission, Sir, as you know, the discussion of the Report of the Press Commission was put down on the Business Paper and I think the Business Advisory Committee allotted seven hours for that discussion. Now we find that discussion on the Press Commission's Report has been suddenly dropped like a hot potato and there is no knowing when this matter is to be taken up. We are told that the Government has not taken any decision, that the Cabinet has not come to any conclusion. I do not see any reason why that should be a ground for dropping the discussion like a hot potato when it is felt by many Members of this House and by the public at large, that the Budget Session should not conclude without a discus sion on the Press Commission's Report. I drew attention to certain influential quarters bringing pressure on the Government in order to stop the discussion. I think what I say will be borne out. We strongly protest against this attitude of the Government and I submit that even the Business Advisory Committee has not been consulted in this matter, although it was consulted when the agenda was discussed and we, of course, of the Opposition, have not been consulted at all. The attitude of the Ministry for Parliamentary Affairs and the other Ministries concerned in this matter is most objectionable.

Sir. I hope you will give a ruling in view of what I have said so that we can have a discussion on the Press Commission's Report some time in the

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beginning of May before the House adjourns. I do not see any reason why Government should fight shy of a frank and free discussion of an important which has report before the public and the House for such a long time. Now, if they are going to take so much time to come to a conclusion about having a dis cussion of this Report.....

MR. DEPUTY CHAIRMAN: That will do, you will know about it on Monday.

BHUPESH GUPTA: SHRI But, Sir.....

MR. DEPUTY CHAIRMAN: Order, order

SHRI BHUPESH GUPTA: May I draw your attention to what the Prime Minister said to pressmen? He said that he was in agreement * with the majority of the recommendations of the Press Commission and that they would be implemented as soon as possible. But here we find that even a discussion is not being taken up, let alone the implementation of the recommendations. We are intensely interested in the fate of the Press Commission's Report. We want the whole report to be disussed and implemented as soon as possible, with such changes as may be necessary.

MR. DEPUTY CHAIRMAN: Order order. You will have the opinion of the Government on Monday.

SHRI BHUPESH GUPTA: Ask the Government to get up and explain their conduct.

MR. DEPUTY CHAIRMAN: Order, order, kindly sit down.

SHRI BHUPESH GUPTA: We refuse to be treated in this manner in this House.

MR. DEPUTY CHAIRMAN: You will know about it on Monday, please sit down.

SHRI BHUPESH GUPTA: You can call me to order, Sir, but it is a very important subject.

MR. DEPUTY CHAIRMAN: That is all right. I have understood you.

SHRI BHUPESH GUPTA: Can I get an assurance from you, Sir, that the whole thing will not be dropped from this session?

MR. DEPUTY CHAIRMAN: You will know it on Monday the Government will state the position.

SHRI BHUPESH GUPTA: You will please convey this to them.

MR. DEPUTY CHAIRMAN: Yes.

SHRI BHUPESH GUPTA: Why are those gentlemen on those benches keeping silent?

MR. DEPUTY CHAIRMAN: Order, order. There is a message from the other House.

MESSAGE FROM THE LOK SABHA THE HYDERABAD EXPORT DUTIES (VALIDATION) BILL, 1955

SECRETARY: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary of the Lok Sabha:

"In accordance with the provisions of Rule 133 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose herewith a copy of the Hyderabad Export Duties (Validation) Bill, 1955, as passed by Lok Sabha at its sitting held on the 28th April 1955.

The Speaker has certified that this Bill is a Money Bill within the meaning of Article 110 of the Constitution of India."

I lay the Bill on the Table.

PAPERS LAID ON THE TABLE

I. REPORT OF THE AIR INDIA INTERNA TIONAL CORPORATION FOR THE PERIOD FROM 1ST AUGUST 1953 TO 31ST MARCH 1954.

II. MINISTRY OF COMMUNICATIONS NOTIFICATION UNDER THE AIR COR PORATIONS ACT 1953.

THE MINISTER FOR COMMUNICATIONS (SHRI JAGJIVAN RAM): Sir, I lay on the Table, under sub-section (2) of section 37 of the Air Corporations Act, 1953, a copy of the Report of the Air India International Corporation for the period 1st August 1953 to 31st March 1954. [Placed *in* Library, See No. S.-154/55.]

Sir, I also lay on the Table under subsection (3) of section 44 of the Air Corporations Act, 1953, a copy of the Ministry of Communications Notification No. 7-CA(6)/54, dated the 12th March 1955, publishing the rule prescribing a time-limit within which an existing air company, to which an offer of compensation has been made, should refer the matter to a Tribunal, if the compensation offered is not acceptable to that company. [Placed in Library. See No. S-155/55.]

THE RESERVE BANK OF INDIA (AMENDMENT) BILL, 1955

THE MINISTER FOR REVENUE AND DEFENCE EXPENDITURE (SHRI A. C. Guha: Sir, I move.

"That the Bill further to amend the Reserve Bank of India Act, 1934, as passed by the Lok Sabha, be taken into consideration."

Sir, this Bill is one of the measures that the Government have decided to take in implementation of the recommendations of the Rural Credit Survey Report. In the year 1951, the Reserve Bank of India instituted an enquiry into rural credit and the report of this enquiry has been submitted some time in December of last year to